IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT NO II

32. **C.P.(IB)-4325(MB)/2019**

CORAM: SHRI RAJASEKHAR V. K
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **13.03.2020**

NAME OF THE PARTIES: Star India Pvt Ltd

V/s

Independent TV Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. Learned Counsel for the Operational Creditor present.
2. Learned Counsel for the Operational Creditor submits that Vide Order dated 26.02.2020 in **C.P. (IB)-3176/2019** CIRP has already been initiated against the Corporate Debtor. Mr. Anup Kumar has been appointed as the Interim Resolution Professional of the Corporate Debtor.
3. In view of this the present Petition **C.P.(IB)-4325(MB)/2019** is **dismissed** as **infructuous.** Liberty is, however, granted to the Operational Creditor to raise its claim with the IRP/RP appointed in the matter. File be consigned to records.

Sd/-
RAVIKUMAR DURAISAMY
MEMBER (Technical)

Sd/-
RAJASEKHAR V. K
MEMBER (Judicial)

13.03.2020
Sushil